

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE ..... O.A. 322 OF 89 .....

NAME OF THE PARTIES Angad Lal ..... Applicant

Versus

Union of India ..... Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Dated 20-6-11

Counter Signed.....

*Rajendra Kumar*

Section Officer/In charge

*[Signature]*  
Signature of the  
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Central Administrative Tribunal  
Circuit Bench, Lucknow  
Date of Filing ... 13/11/89...  
Date of Rec'd by P.R. ....

Registration No. 322 of 1989 (L)

Deputy Registrar (J)

APPLICANT(s) Argad Lal

RESPONDENT(s) Union of India & Others

Particulars to be examined

Endorsement as to result of examination

1. Is the appeal competent ?	Yes
2. a) Is the application in the prescribed form ?	Yes
b) Is the application in paper book form ?	Yes
c) Have six complete sets of the application been filed ?	Five Sets Filed
3. a) Is the appeal in time ?	Yes
b) If not, by how many days it is beyond time ?	
c) Has sufficient cause for not making the application in time, been filed ?	
4. Has the document of authorisation Vakalatnama been filed ?	Yes
5. Is the application accompanied by B.D./Postal Order for Rs.50/-	Yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	Yes
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ?	Yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	
c) Are the documents referred to in (a) above neatly typed in double space ?	Yes
8. Has the index of documents been filed and paging done properly ?	Yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	Yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

Registration O.A. No. 322 of 1989(L)

Angad Lal ..... Applicant  
Vs.

Union of India & ors .... Respondents

Hon' Mr. Justice Kamleshwar Nath, V.C.

Hon' Mr. K. Obayya, A.M.

(By Hon' Mr. Justice Kamleshwar Nath, V.C.)

The above application under section 19 of the Administrative Tribunals' Act No.XIII of 1985, has been moved by the applicant seeking relief to quash the impugned order dated 6.7.1989, contained in Annexure-No.2.

2. We have heard the learned counsel for the applicant and perused the documents on record. Annexure No. 2, only deals with modifications made in the standing instructions regarding casual booking of Artists as originally laid-down in an order dated 3.6.89 (Annexure No.3). Annexure No.1, is the chart of the duration of work done by the applicant between 1986 and 1989. Column No.2 of the chart shows that the applicant had worked in broken periods from time to time, the maximum period of which was only 15 days, i.e., between 5.3.89 to 9.3.89. It has not been shown that by working in that manner, the applicant has acquired any legal right. It has also not been shown that the impugned order dated 6.7.89 contained in Annexure No.2, which is a modification of a policy contained in Annexure No.3 suffers from any illegality. The application is dismissed in limine with no order as to costs.

MEMBER (A)

**VICE CHAIRMAN**

(sns)

December 19, 1989

Lucknow.

Particulars to be ExaminedEndorsement as to result of examination

11.	Are the application/duplicate copy/spare copies signed ?	Yes
12.	Are extra copies of the application with Annexures filed ?	Yes
	a) Identical with the Original ?	Yes
	b) Defective ?	
X	c) Wanting in Annexures	
	Note. _____ pages Nos. _____ ?	
13.	Have the file size envelopes bearing full addresses of the respondents been filed ?	
14.	Are the given address the registered address ?	Yes
15.	Do the names of the parties stated in the copies tally with those indicated in the application ?	Yes
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	
17.	Are the facts of the case mentioned in item no. 6 of the application ?	Yes
	a) Concise ?	Yes
	b) Under distinct heads ?	Yes
	c) Numbered consecutively ?	Yes
	d) Typed in double space on one side of the paper ?	Yes
18.	Have the particulars for interim order prayed for indicated with reasons ?	Yes
19.	Whether all the remedies have been exhausted.	Yes

dinesh.

CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

(K3)

.....  
Registration O.A. No. 322 of 1989(L)

Angad Lal ..... Applicant

Vs.

Union of India & ors .... Respondents

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deals with modifications made in the standing instructions  
regarding casual booking of Artists as originally laid-down  
in an order dated 3.6.89 (Annexure No.3). Annexure No.1,  
is the chart of the duration of work done by the applicant  
between 1986 and 1989. Column No.2 of the chart shows that  
the applicant had worked in broken periods from time to time,  
the maximum period of which was only 15 days, i.e., between  
5.3.89 to 9.3.89. It has not been shown that by working  
in that manner, the applicant has acquired any legal right.  
It has also not been shown that the impugned order dated  
6.7.89 contained in Annexure No.2, which is a modification  
of a policy contained in Annexure No.3 suffers from any  
illegality. The application is dismissed in limine with  
no order as to costs.

R. Obayya  
MEMBER (A)

(Signature)  
VICE CHAIRMAN

(sns)

December 19, 1989  
Lucknow.

Central Administrative Tribunal  
Circuit Bench, Lucknow  
Date of filing: 15-11-89  
Date of Receipt: 15-11-89

AM

Deputy Registrar(J)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
(CIRCUIT BENCH), LUCKNOW.

Application No. 322 of 1989. (L)

Angad Lal

.. Applicant

Versus

Union of India & others

.. Opp. parties/Respon-  
dents.

I N D E X.

Sl. No.

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Lucknow:

Date: 15-11-89  
1989.

*Shyed*  
(I H Farooqui)  
Advocate  
Counsel for the Applicant

(A5)

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,  
(CIRCUIT BENCH), LUCKNOW.

Application No. 322 of 1989. (C)

(APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985)

Angad Lal, aged about 30 years, son  
of Shri Rajadhar Lal Srivastava,  
resident of C/o Shri A.K. Gupta, House  
No.512/384, 4th Lane, Nishatganj,  
Lucknow.

.. Applicant

Versus

1. The Union of India through the  
Secretary to the Government of  
India, Information & Broadcasting  
Ministry, New Delhi.
2. Doordarshan through its Director  
General, Sansad Marg, New Delhi.
3. Doordarshan Kendra, through its  
Director, 24, Ashok Marg, Lucknow. .. Respondents.

1. Details of the ~~xxxxxx~~ applicant :

(i) Name : Angad Lal

(ii) Father's name : Gajadhar Lal Srivastava

(iii) Designation & : Lightening Assistant,  
Office in which Doordarshan Kendra,  
employed 24, Ashok Marg, Lucknow.

*(B71G/4/89)*

AB

(iv) Office address : Doordarshan Kendra,  
24, Ashok Marg,  
Lucknow.

(v) Address for service : C/o Shri A.K. Gupta,  
of all notices House No. 512/384, 4th Lane,  
Nishatganj,  
Lucknow.

2. Particulars of Respondents :

(i) Name and/or designation of the Respondents (1) The Secretary to the Government of India, Ministry of Information and Broadcasting, New Delhi.

(2) The Director General, Doordarshan, Sansad Marg, New Delhi.

(3) The Director, Doordarshan Kendra, 24, Ashok Marg, Lucknow.

(ii) Office address of Respondents : 1. Ministry of Information and Boradcasting, New Delhi.

2. Sansad Marg, New Delhi.

3. 24, Ashok Marg, Lucknow.

(iii) Address for service : As given in sub-para (ii) above.

3. Particulars of the order against which application is made :

The application is directed against the order dated 6.7.1989, issued by the Director, Doordarshan Kendra, Lucknow (Respondent No.3), by which empanelled persons like

31/8  
21/8

Applicant, are restricted to be re-employed at the time when they have become overage and at the time when they have become ~~are~~ ineligible to serve elsewhere.

(ii) Subject in brief : The Applicant is being denied the regular appointment as the Office Order dated 6.7.1989 imposes a restriction that the empanelled persons shall not be considered for re-employment in future.

4. Jurisdiction of the Tribunal :

The Applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. The Applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the case :

(1) That the Applicant was selected through a Selection Committee, duly constituted by the Department, alongwith thirteen other persons on the post of Lightening Assistant (casual) and a panel was prepared of these persons.

(2) That there were six permanent posts of

31/9/2011

Lightening Assistant in the Department and on one post of Lightening Assistant four casual Lightening Assistants were assigned work term by term almost equally whose names were in the panel.

(3) That the work and conduct of the Applicant have always been ~~XXXX~~ satisfactory and nothing adverse was ever communicated to him. His work and conduct have been appreciated by his superior officers.

(4) That it may be stated here that the Applicant was allotted work from time to time and at the end of the month payments were made to him.

(5) That the Applicant was appointed on the aforesaid post in December 1986 (23.12.1986) and he continued to work on the same post of Lightening Assistant upto 6.4.1989 and as such he has completed/worked more than 240 days on the said post. A chart showing the days worked by the Applicant is being filed as Annexure No.1 to this application.

(6) That the grievance of the Applicant is that an Office Order has been issued (dated 6.7.1989) by the Respondent No.3 by which it was ordered that empanelled persons like the Applicant, shall not be engaged in work in future in the Doordarshan Kendra, Lucknow. Besides, this, the Respondents have retained some persons of their choice in service while the services of the Applicant have been discontinued. A true copy of this impugned order is being filed as Annexure No.2 to this application.

(15) C 1 B

(7) That it would not be out of place to mention here that prior to passing of the order dated 6.7.1989, an order was passed on 3.6.1989 by the same authority i.e., Director, Doordarshan Kendra, Lucknow, to the effect ~~that~~ that only the eligible and experienced persons should be engaged on the basis of contract. A true copy of this document is being filed as Annexure No.3 to this application.

(8) That it would be pertinent for mentioning here that at present there are twelve permanent posts of Lightening Assistant in the department, and the Respondents have appointed 4 to 5 ~~ex~~ inexperienced persons and whose names are not borne in the panel.

(9) That at the time of appointment, the Applicant was told that he should not make himself engage elsewhere so as to be regularised.

(10) That the casual Lightening Assistants engaged in Doordarshan, Delhi, who have become overage, while remaining in service in the department, have been regularised by the direction issued by the Director General, Doordarshan, New Delhi. A true copy of the direction, in the light of which the Casual Lightening Assistants, engaged in Doordarshan, Delhi, were regularised in service, is being filed as Annexure No.4 to this application.

(11) That the case of the Applicant further gets strength from the fact that an Office Memorandum dated

(3b1GWT)

~~XXXX~~

issued from the Directorate General, Doordarshan, New Delhi, by which it was required from all the Doordarshan Kendras to furnish the information regarding the total number of Casual bookings during the financial years 1980-81 to 1987-88 so as to regularise them. A true copy of this document is being filed as Annexure No.5 to this application.

(12) That a number of juniors to the Applicant, who have been appointed in the manner as the Applicant was appointed, have been regularised in service - two of them are Shri Ram Singh and Shri Charu Chandra Joshi. It is important to mention here that the father of Shri Charu Chandra Joshi, is Head Clerk in the department.

(13) That it is pertinent to mention here that the Applicant was also given artificial break in service, with the only intention not to regularise him in the service, while his juniors, as mentioned above, have been regularised in the service.

(14) That the D.A. for the last ~~XXXX~~ assignment as well as of some other period has not yet been paid to the Applicant, which clearly shows the malafide intentions of the Respondents.

(15) That the Applicant was required to sign in the same duty register in which other regular Lightening Assistants also put their signature.

*(B-1)  
B-1  
B-1*

(16) That as per Standing Orders of the department only empanelled persons should be assigned work alternatively. A true copy of this document is being filed as Annexure No.6 to this application.

(17) That according to contract, whenever any programme is telecast, the name and designation of the employee, involved in the shooting in that particular programme, are to be shown in the screen. The name of the ~~Applicant~~ was also shown many times, which makes it clear that the ~~Applicant~~ was also a member of that unit which did the shooting of that programme.

(18) That the action of the Respondents is to oust the ~~Applicant~~ from the service and to give room to persons of their liking on the basis of their pick and choose policy. The intention of the Respondents is to give appointment to new incumbents of ~~the~~ their own choice so that they may gain experience and may get their appointment on regular basis.

(19) That the ~~Applicant~~ is clearly entitled to be appointed on regular basis and not on contract basis, and treating him still on contract basis is against the Statutes.

(20) That the action of the Respondents of regularising the juniors, without considering the case of the senior persons - ~~Applicant~~ in the instant case - is against the provisions of Article 14 and 16 of the Constitution of India.

*2012  
10/9/06*

(21) That the action of the Respondents of discontinuing the services of the Applicant is also illegal and arbitrary, particularly when the Applicant has become overage for appointment in other Government departments also and taking into account that the Applicant has been working on casual basis in Doordarshan Kendra, Lucknow to the entire satisfaction of all concerned.

(22) That the action of the Respondents in the case of the Applicant, is clear cut unfair labour practice.

(23) That the Respondents also violated the provisions of Section 2 (ra) and fifth Schedule item No.1(10) of the Industrial Disputes Act, 1947, as the Doordarshan has been held as an Industry.

(24) That the order, contained in Annexure No.2, is arbitrary and malafide and the same would be punitive in nature and would also tantamount to retrenchment of services of the Applicant.

#### GROUND

I. Because the order dated 6.7.1989, contained in Annexure No.2, is against the provisions of Industrial Disputes Act and it would not give re-employment to the Applicant as he is overage and as such hits the provisions of Section 25-H of the Industrial Disputes Act.

31/7/1989

II. Because the Annexure No.2 would bring inaction which ~~will~~ be punitive in nature and would also be retrenchment in case it is made applicable.

III. Because the action of the Respondents in violative of Articles 14 and 16 and also 21 of the Constitution of India.

IV. Because the action of the Respondents is against the Section 2 (ra) of the Industrial Disputes Act and is also unfair legal practice.

V. Because the Respondents have put artificial break in service of the Applicant which is against the provisions of Industrial Disputes Act.

VI. Because the action of the Respondents of appointing persons by adopting pick and choose policy is illegal and arbitrary.

VII. Because the action of the Respondents are clearly discriminatory and is also abuse of power.

VIII. Because the Applicant is entitled to be treated as a regular employee as he completed more than 240 days in service, ignoring the artificial break given by the Respondents.

IX. Because the Applicant has been left with no other alternative.

30/1/94

## 7. Reliefs sought :

In view of the above, the Applicant prays for the following reliefs :

- (a) This Hon'ble Tribunal may be pleased to quash the order dated 6.7.1989, contained in Annexure No.2.
- (b) The Respondents may be directed to regularise the Applicant in service.
- (c) The Respondents may be further directed to pay all the held up dues to him.
- (d) Cost of the Application may also be allowed in favour of the Applicant.

## 8. Interim relief/order prayed :

Pending final decision on the application, the Applicant seeks issue of the following interim order :-

This Hon'ble Tribunal may be pleased to stay the operation of the impugned order dated 6.7.1989, contained in Annexure No.2.

## 9. Details of remedies exhausted :

It may be stated here that there is no remedy that can be availed against the Annexure No.2.

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: 11 :

10. Matter not pending with any other court, etc.

The Applicant further declares that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Bank Draft/Postal Order in respect of Application fee :

1. Name of the Bank on which drawn :

2. Demand Draft No. :

OR

1. Number of postal Order(s) : 1

2. Name of the issuing Post Office : G.P.O. Lucknow

3. Date of issue of Postal Order(s) : 18-10-89

4. Post Office at which payable : Allahabad G.P.O.

12. Details of index.

An index, in duplicate, containing the details of the documents to be relied upon is enclosed.

13. List of enclosures

- (i) Chart showing number of days worked.
- (ii) Impugned order dated 6.7.1989.
- (iii) Order dated 3.6.1989.
- (iv) Direction issued by the Directorate General for regularising the casual employees.

*(B/15/1989)*

(v) Office Memorandum from the Directorate General.

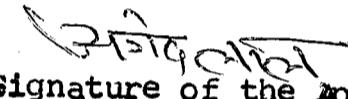
(vi) Standing Orders of the department.

In verification:

I, Angad Lal, son of ~~XXX~~ Shri Gajadhar Lal Srivastava, aged about 30 years, working as Lightening Assistant on casual basis, resident of C/o ~~x~~ Shri A.K. Gupta, House No.512/384, 4th Lane, Nishatganj, Lucknow, do hereby verify that the contents from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Lucknow,

Date: 18-11-89

  
Signature of the Applicant

To

The Registrar,  
Central Administrative Tribunal,  
Allahabad (Lucknow Bench).

3-19/21/64

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कानूनी

महोदय

[वादी] अपीलान्ट

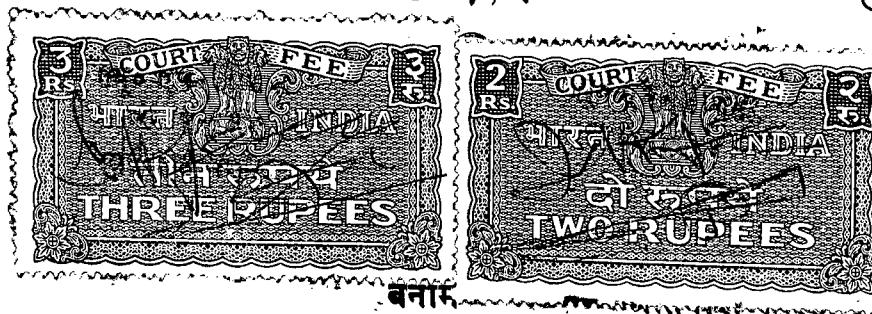
प्रतिवादी [रेस्पान्डेन्ट]

श्री

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मुकदमा नं०

सन्

पेशी की ता०

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ऊपर लिखे मुकदमा में अपनी ओर से थी

J. H. Fawcett A. M.  
A. K. Shukla A. M.  
वकील  
J. A. Qsidat A. M. महोदय  
एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या यंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वशा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर जांगललल

W. M. M. M.

साक्षी (गवाह)

15

साक्षी (गवाह)

4

विश्वाक

महीना

सन् १६ ८७

J. H. Fawcett

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IN THE HONORABLE CENTRAL ADMINISTRATIVE TRIBUNAL  
(CIRCUIT BENCH,) LUCKNOW

Application No.

9/1989

ANGAD Lal

Applicant

versus,

UNION OF INDIA & others

Respondents

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Date 15/11/1989

Meenakshi

Meenakshi

Advocate

Counsel for the Plaintiff

2. Mr. Hafele & A.T. Lucknow.

Angel Lal

Union of India

Applicant

Opp. Party/Respondent

(13)

Annexure No 1

1986 से 1989 तक किये कार्य के कुछ दिनों का विवरण  
उपलब्ध रिकार्ड के अनुसार।

(14)

क्रमांक	दिनांक से दिनांक तक	दिनों का योग	भुगतान
1-	23.12.86 से 25.12.86 तक	3	300.00
2-	26.12.86 से 28.12.86 तक	3	117.75
3-	28.2.87 से 2.3.87 तक	3	117.75
4-	21.3.87 से 27.3.87 तक	7	274.75
5-	1.4.87 से 10.4.87 तक	10	392.50
6-	1.5.87 से 10.5.87 तक	10	392.50
7-	1.6.87 से 10.6.87 तक	10	392.50
8-	23.7.87 से 28.7.87 तक	6	420.00
9-	10.7.87 से 13.7.87 तक	4	280.00
10-	18.8.87 से 27.8.87 तक	10	700.00
11-	9.9.87 से 18.9.87 तक	10	700.00
12-	1.10.87 से 10.10.87 तक	10	700.00
13-	1.11.87 से 10.11.87 तक	10	700.00
14-	4.12.87 से 8.12.87 तक	5	350.00
15-	26.12.87 से 30.12.87 तक	5	350.00
16-	1.1.88 से 10.1.88 तक	10	700.00
17-	1.2.88 से 10.2.88 तक	10	700.00
18-	6.3.88 से 15.3.88 तक	10	700.00
19-	1.4.88 से 10.4.88 तक	10	700.00
20-	1.5.88 से 10.5.88 तक	10	700.00
21-	9.8.88 से 15.6.88 तक	7	490.00
22-	21.7.88 से 30.7.88 तक	10	700.00
23-	23.8.88 से 1.9.88 तक	10	700.00
24-	9.9.88 से 17.9.88 तक	9	630.00
25-	1.10.88 से 10.10.88 तक	10	700.00
26-	23.11.88 से 30.11.88 तक	8	560.00
27-	21.12.88 से 30.12.88 तक	10	700.00
28-	19.1.89 से 28.1.89 तक	10	700.00
29-	3.2.89 से 12.2.89 तक	10	700.00
30-	5.3.89 से 19.3.89 तक	15	1500.00
31-	28.3.89 से 6.4.89 तक	10	700.00

कुल योग

265

अर्जुन दत्त

Attorney in the Court  
J. G. Dutt Esq.  
M.A., LL.B.  
Advocate (High Court)  
9, Abdul Aziz Road  
LUCKNOW.

21st Halleye C.A.7 Lucknow  
Angel Lal — "Applicant" (14)  
Union of India & Ors. — Respondents  
Annexure no 2  
भारत सरकार  
दूरदर्शन केन्द्र: लखनऊ

पत्रांक: डीटीसोसल/३/८९

दिनांक: ६. ७. ८९

कार्यालय आदेश

कार्यक्रम अनुभाग में कार्य अनुबन्धन और केजुअल बुकिंग संबंधी ३ जून, १९८९ के समसंख्यक आदेश के सन्दर्भ में तत्काल प्रभाव से निम्न नियमों का भी अनुपालन किया जायेगा।

१। किसी भी पिछले पैनल में सम्मिलित आकस्मिक अनुबन्ध पर अनुबन्धित किये जाने वाले, व्यक्ति को भविष्य में अनुबन्धित नहीं किया जायेगा।

२। कार्य अनुबन्ध पर अनुबन्धित किये जाने वाले व्यक्ति अब किसी एक प्रस्तुतकर्ता कार्यक्रम-निष्पादक अथवा कार्यक्रम अनुभाग के साथ ही अनुबन्धित रहेंगे और संबंद्ध कार्यक्रम अधिकारी उनके अनुबन्धन के लिए पूर्णतया उत्तरदायी होंगे। इस प्रकार एक अनुभाग में अनुबंधित किया गया व्यक्ति दूसरे अनुभाग में किसी भी हालत में अनुबंधित नहीं किया जा सकता।

एक बार पुल: सभी कार्यक्रम अधिकारियों का ध्यान इस ओर दिलाया जा रहा है कि वे आकस्मिक अनुबन्धन संबंधी ३ जून, १९८९ के समसंख्यक आदेश और नवीनतम आदेशों का कड़ाई से अनुपालन करेंगे और इसमें किसी भी प्रकार की लाप्रवाही के लिए वे स्वयं उत्तरदायी होंगे।

मेरी विलायत जाफ़री  
निदेशक

उपनिदेशक/घीरियों/निष्पादक/सहायक केन्द्र, निदेश/प्रस्तुतकर्ता ग्रेड-1/सभी प्रस्तुतकर्ता/कार्यक्रम निष्पादक/प्रशासनिक अधिकारी/लेखाकार

A. G. —  
M.A., LL.B.  
Advocate (High Court)  
9, Abdul Aziz Road,  
LUCKNOW.

अंगदपाल

In the Hague CAT Locusu. (A21) (4)  
 Anjed Lal  
 Unnij of India → Applican (3) (15)  
 Respondents

### Annexure No. 3

भारत सरकार  
 दूरध्वनि बोर्ड लखनऊ

पत्रांक: डोटोसीएल0-3/89

दिनांक: 3 जून 1989

#### कार्यालय आदेश

कार्यक्रम अनुभाग में कार्यालय द्वारा पर केन्द्रीय अनुबंधन संबंधी इस कार्यालय के पिछले सभी आदेशों को निरस्त कर महानिवेशालय में हुपी बातों के अनुसार निम्नवत् नियमों का अनुपालन किया जायेगा:—

1. अनुबंधन कार्यालय के आधार पर केन्द्रीय निवेशक के अधिकारों की ध्यान में रखते हुए कार्य अनुबंध पर अनुबंधन किया जायेगा।
2. अनुबंधित व्यापत के संबंध में उसको वैधिक योग्यतायें, कार्य तंत्रिधार्य योग्यतायें और अनुभद्दों के आधार पर अनुबंधित करने वाले अनुभाग प्रमुख/अधिकारी का यह दायित्व होगा कि वह सुनिश्चित करे कि अनुबंधित व्यक्ति अनुबंधन के सर्वधूर्योग्य है।
3. अनुबंध करने वाले अनुभाग प्रमुख/अधिकारों अनुबंधित किये जाने वाले व्यक्ति का प्रार्थना पत्र, प्रमाण पत्र तथा अन्य तंत्र विवरण प्राप्त करेंगे और अपने अनुभाग में इस प्रकार के अनुबंधित व्यक्तियों का लेखा-जोखा तथा अनुबंधन तंत्रिधो विवरण इस प्रकार रखेंगे कि यथा ग्राम्यकाल आदेशकाल पढ़ने पर समझत विवरण प्रस्तुत कर सकें।
4. अनुबंधन करने वाले अनुभाग/अधिकारों यह भी सुनिश्चित करेंगे कि एक हो व्यक्ति का अनुबंध बार-बार जधवा कम अन्तराल पर न हो।
5. इस प्रकार अनुबंधित व्यक्तियों का, नाम लॉग छुड़, क्यूशोर्ड हित्पा विवरणों में तथा स्क्रीन पर नहीं दिया जायेगा।
6. अनुबंध करने वाले अनुभाग प्रमुखों/अधिकारियों का यह दायित्व होगा कि वे अनुबंधन से पूर्व अनुबंधन-प्रस्ताव अनुमोदित करवा लें और यथा कम्युनिटी नहीं होने दें।

अंगद लला

After last free copy

G. H. Laroqui  
 M.A., LL.B.  
 Advocate (High Court)  
 9, Abdur Aziz Road,  
 LUCKNOW

In the Hague C.A.T. Lucknow

Angad Lal \_\_\_\_\_ Applic. Ref. No. A223  
Union of India <sup>on</sup> COPY Annexure B/16

MOST IMMEDIATE

GOVERNMENT OF INDIA  
DIRECTORATE GENERAL, DOORDARSHAN  
DOORDARSHAN BHAWAN, MANDI HOUSE  
NEW DELHI-110 001

NO: 2(9)/87-SI

Dated: 9.3.1989

OFFICE MEMORANDUM

Subject:- Engagement of Casual Artists on assignment  
basis in Doordarshan.

With a view to assess the total strength of casual Artists on assignment basis being engaged and were on rolls on or before 31st March, 1980 and had some bookings during the period from 1.1.1988 to 31.3.1988, or still continuing at various Doordarshan Kendras it has been decided to collect the information in the Directorate. All Doordarshan Kendras are accordingly requested to send above information in respect of all such casuals in the prescribed proforma enclosed herewith. While furnishing information, the total number of casual bookings during the financial years 1980-81 to 1987-88 may also please be given separately for each financial year. Requisite information in the proforma may be sent so as to reach the Directorate latest by 31st March 1989.

Sd/-  
( P.S.RANGA )  
By. Director of Admin.

Encl: As above.

(31/3/89)

Alfred, Secy Capt

Mr. Alfred, Secy Capt  
1, LL B  
Sh. Court  
B. A. B. C. D. E. F. G. H. I. J. K. L. M. N. O. P. Q. R. S. T. U. V. W. X. Y. Z.  
12th Road.  
MADRAS

in the Hale CAT knew

423

Angoori Lal ✓ Afridi ✓ 17  
Umar J. Dada ✓ Reshadat

Annexure No 5

TIME/DATE

DIRECTORATE GENERAL DOORDARSHAN  
MANDI HOUSE, NEW DELHI

No. 1(23)/77-SI(V)

Dated the 8 November, 1978

MEMORANDUM

Subject:- Regularisation of long term Casual Artists in Doordarshan.

This is in continuation of this Directorate's Memo No. 1(23)/77-SI(Vol-IV) dated 4.9.1978 on the above subject.

2. A further list of long term casual artists who have been found eligible for regularisation in Doordarshan under the recent formulae approved by Government is sent herewith. This Directorate have no objection to their being offered booking on fortnightly contracts with one day's break in between the two contracts against vacancies. In case, the number of eligible candidates is more than the available vacancies, they may be booked on rotational basis along with others.

S. No.	Name	Designation
1.	Shri Kawaljeet Singh	Make-up Assistant
2.	Shri Shiv Singh	Floor Assistant
3.	Shri Mundudu Verma	-do-
4.	Shri Abasw Hassan Khan	-do-
5.	Ka. Maya Bhadrala	Production Assistant
6.	Shri Vinayak Athana	Translator-cum-Script writer
7.	Shri Akash Ashok Talreja	General Assistant

Sd/-

(B.P. Agarwal)

Deputy Director of Admin.

The Director,  
Doordarshan Kendra,  
Lucknow.

31/12/78

After due enquiry  
I.

Advocate Sh. B.  
2. Abdur Rehman  
3. Abdur Rehman  
Lalitpur Road,  
KANNAW.

निर्धारित आधार पर बाहरी लोगों को लगाया जाना

4.6.1 कार्यक्रम निर्माण कर्मचारियों के अवकाश प्रशिक्षण या प्रतिनियुक्ति पर जाने के परिणाम स्वरूप हुई रिक्तियों या स्वीकृत संख्या के रिप्ट पदों पर दूरदर्शन के लोगों को लगाना पड़ सकता है। निर्धारण के आधार पर कार्यक्रम की तात्कालिक आवश्यकता को पूरा करने के लिए इस प्रकार बाहरी लोगों को अत्यन्त अपवादात्मक विश्विति में लगाया जाना चाहिए।

4.6.2 निर्धारित आधार पर कार्य पर लगाने के लिए प्रत्येक केन्द्र को विभिन्न श्रेणियों के लिए उपयुक्त व्यक्तियों का एक पैनल तैयार करना चाहिए और आवश्यकता पड़ने पर इस पैनल के लोगों को वारी-वारी से लगाया जाना चाहिए।

4.6.3 पैनल तैयार करने के लिए खाली पट के लिए विहित आयु सीमा और शैक्षिक योग्यता वाले लोगों से समाचार पत्र या दूरदर्शन आदि में विज्ञापन देकर आवेदन पत्र आमंत्रित करने चाहिए। चयन समिति में उपनिदेशक (कार्यक्रम) और उपनिदेशक (प्रशासन) (या उनकी अनुपस्थिति में प्रशासनिक अधिकारी) द्वारा उम्मीदवारों का चयन किया जाना चाहिए। आवेदन पत्रों पर विचार करते हुए उन लोगों पर भी विचार किया जाना चाहिए जो पहले के पैनल में गमित्ति रहे हों।

4.6.4 चयन प्रक्रिया में साक्षात्कार के गाथ-गाथ जहाँ आवश्यक हो धर्म तथा कैमरा परीक्षण भी किया जाना चाहिए।

4.6.5 चयन समिति द्वारा प्रत्येक दिन लगाये जा सकते वाले अनुमानित लोगों से चौगुना लोगों का पैनल तैयार किया जाना चाहिए।

4.6.6 पैनल पर रखे गए लोगों को वारी-वारी से नैमित्तिक निर्धारण के आधार पर एक महीने में 10 दिन से अधिक नहीं लगाया जाना चाहिए।

4.6.7 निर्धारण के आधार पर लोगों को रखते समय उन्हें लिखित रूप में यह स्पष्ट कर दिया जाना चाहिए कि इस प्रकार उन्हें काम पर रखे जाने से उन्हें दूरदर्शन में नियमित होने या समाविष्ट होने का कोई अधिकार नहीं मिल जाता। यह बात प्रेस या दूरदर्शन के द्वारा आवेदन पत्र आमंत्रित करते समय स्पष्ट कर देनी चाहिए।

4.6.8 जो लोग अवसर काम पर लगाए जाते हैं उनसे आर्थिक नियुक्ति के समय दो आश्वासन प्रमाण-पत्र ले लिए जाने चाहिए। केन्द्र नियोजक विधायिका की कलाकार की गत्यनाट्य पर जग भी मर्यादा हो तो उसे तब तक नहीं लगाया जाना चाहिए जब तक कि उसके बारे में सत्यापन रिपोर्ट न प्राप्त हो जाए।

(प्रधिकृत : दूरदर्शन महानियोजनालय ज्ञापन सं. 1/2/85-एस-1 दिनांक 11.1.85 और 13.5.85)

III - 1

दूरदर्शन नियोजन

२५ - I & II

अंगूष्ठा

Altered by City

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Office No. 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 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